

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 23
CP No. 55/241-242/PB/2023

IN THE MATTER OF:

Ramdhan Dhiman	...	Applicant/Petitioner
Vs		
Noida Laminators Private Limited	...	Respondent

Order under Section 241(1), 242(4) of the Companies Act, 2013.

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Mr. Amitabh, Advocate
For Respondent	:	Proxy Counsel Nishtha Handa Mr. Bhanu Kapoor, for R-3 and R-4.

ORDER

Ld. Counsels appearing through VC are not properly audible due to poor audio-video connectivity and we are unable to hear the Ld. Counsels seamlessly.

Hence, at the request list the matter for a physical hearing **on 18.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)